

**IN THE MATTER OF:**

Vandana Motors

... Applicant/Petitioner

Vs

On-dot Courier and Cargo Ltd.

... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016.(CIRP)**

**Order delivered on 02.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

**IA-271(PB)/2021:-**

At request, this application is hereby dismissed as withdrawn.

**IA-896(PB)/2021:-**

It is an application filed for extension of CIRP for another 90 days w.e.f. 03.02.2021 on the premise that the resolution process is in advance stage, in view thereof, this application is hereby allowed extending CIRP period for another 90 days w.e.f. 03.02.2021. Accordingly, this application is hereby allowed.

-Sd-

**(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT**

-Sd-

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**